



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF
ON THE 5th OF JANUARY, 2026

WRIT PETITION No. 44624 of 2025

INDRAKALI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Anil Kumar Dwivedi, learned counsel for the petitioner.

Dr. S.S. Chouhan, learned Government Advocate for the respondent/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

The corpus is produced in Court by Sub Inspector, Shri Suresh Kumar Raidas and Constable 796, Ms. Saroj Baiga, Police Station Beohari, District Shahdol and she says that she has left her mother's home at her own. She further states that she has already performed marriage with one Mr. Anand Gaur and is living with him. She states that she does not wish to return to her mother's home.

Since the corpus is major and has left her mother's house of her own and she is not in a wrongful confinement, as such no further order is called for in the petition.

The petition is accordingly disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

